

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.67/MP/2021 along with IA Nos. 17/2021 and 30/2024

- Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events
- Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL) and Anr.
- Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.
- Date of Hearing : **16.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, SVVPL
Shri Deep Rao Palepu, Advocate, SVVPL
Shri Arjun Agarwal, Advocate, SVVPL
Shri Parth Parikh, Advocate, SVVPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Arsiya, Advocate, CTUIL
Shri Subhash Chandran, Advocate, KSEBL
Ms. Krishna L R, Advocate, KSEBL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioners submitted that similar Petitions, i.e., Petition Nos. 243/MP/2024 and batch are already listed for the hearing on 29.1.2025, and hence, the present case may also be taken up for hearing along with such cases.

2. Learned counsel for the Respondent, CTUIL, however, submitted that the issue involved in this case may not be identical to Petition No. 243/MP/2024 and batch, and while the matter may be listed for hearing on 29.1.2025, it may not be tagged with such cases.

3. Considering the above, the Commission directed the matter to be listed for the hearing on 29.1.2025.

4. The Petition will be listed for the hearing on **29.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)